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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**RA 151/2005
IN
OA2214/2004**

New Delhi this the 10th day of August, 2005

**Hon'ble Mrs. Meera Chhibber, Member (J)
Hon'ble Mr. S.K. Malhotra, Member (A)**

D.S. Meena, Assistant,
Ministry of External Affairs,
R/o C-9/8, 2nd Floor,
Mianwali Nagar,
Paschim Vihar,
New Delhi-110087.

.... **Applicant.**

Versus

1. Union of India
through Secretary,
Ministry of External Affairs,
South Block,
New Delhi.
2. The Deputy Secretary (Cadre & Inspection),
Ministry of External Affairs,
South Block,
New Delhi.
3. The Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi.

.... **Respondents.**

O R D E R (By Circulation)

This RA has been filed against the order dated 17.5.2005 in O.A.2214/2004, on the ground that all the contentions of the applicant have not been dealt with whereas the order dated 17.5.2005 is a detailed order wherein all the points raised by the applicant have already been dealt with. Once we have expressed our views, we cannot sit in appeal on our own orders nor can applicant file RA to reargue the same points which have already been considered and rejected. The scope of RA is very limited. In Union of India Vs. Taritranjan Dass



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(ATJ 2004 (2) SC 190), it has been held by Hon'ble Supreme Court that the scope of review is very limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of original order by a fresh and rehearing of the matter to facilitate a change of opinion on merits. Therefore, if applicant is aggrieved by the order dated 17.5.2005, he has to challenge the same before the High Court. Review is not the remedy. Accordingly, review application is rejected.



(S.K. Malhotra)
Member (A)



(Mrs. Meera Chhibber)
Member (J)

'SRD'